

PAPERS LAID ON THE TABLE**RULES RELATING TO THE INITIAL CONSTITUTION OF INDIAN FOREIGN SERVICE BRANCH 'B'**

THE MINISTER WITHOUT PORTFOLIO (SHRI V. K. KRISHNA MENON) : On behalf of the Prime Minister and Minister for External Affairs, I lay on the Table a copy of the Rules relating to the Initial Constitution of Indian Foreign Service Branch 'B'. [Placed in Library. *See No. S-275/56.*]

FLOOD SITUATION AND FLOOD CONTROL PROGRAMME

THE MINISTER FOR PLANNING AND IRRIGATION AND POWER (SHRI GULZARILAL NANDA) : I lay on the Table a statement on the Flood Situation and the Flood Control Programme. [Placed in Library. *See No. S-270/56.*]

MINISTRY OF COMMERCE AND INDUSTRY NOTIFICATIONS, PUBLISHING CERTAIN AMENDMENTS TO THE TEA RULES 1954.**REPORTS OF THE TARIFF COMMISSION REBOARDING, PROTECTION TO CALCIUM G>»PBJDE INDUSTRY AND FAIR RETENTION PRICES EX-WORKS OF PIG IRON AND STEEL PRODUCED BY THE MYSORE IRON AND STEEL WORKS BHADRAVATI ; AND ALLIED PAPERS.****REPORT OF THE TARIFF COMMISSION ON FAIR RETENTION PRICES OF PIG TRON PRODUCED BY THE INDIAN IRON AND STEEL COMPANY, LIMITED, CALCUTTA, AND ALLIED PAPERS.**

THE MINISTER FOR CONSUMER INDUSTRIES (SHRI N. KANUNGO) : Sir, on behalf of Mr. D. P. Karmarkar, I lay on the Table—

Under sub-section (3) of section 49 of the Tea Act, 1953, a copy each of the following Notifications:—

- (i) Ministry of Commerce and Industry Notification S. R. O. No. 1476 [No. 32(2) Plant/56, dated the 20th June, 1956, publishing certain amendments to the Tea Rules, 1954. [Placed in Library. *See No. S-232/56.*]
- (ii) Ministry of Commerce and Industry Notification S.R.O. No. 1477, dated the 22nd June, 1956, publishing certain amendments to the Tea Rules, 1954. [Placed in Library. *See No. S-250/56.*]

a copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—

- (1) (i) Report of the Tariff Commission on the grant of protection and/or assistance to the Calcium Carbide Industry.
- (ii) Government Resolution No. 37(i)-TB/56, dated the 30th June, 1956.
- (iii) Statement under the proviso to sub-section (2) of section 16 of the Tariff Commission Act, 1951, explaining the reasons why a copy each of the documents referred to at (i) and (ii) above could not be laid within the period mentioned in that sub-section. [Placed in Library. *See No. S-231/56.*]
- (2) (i) Report of the Tariff Commission on the Fair Retention Prices (Ex-Works) of Pig Iron and Steel produced by the Mysore Iron and Steel Works, Bhadravati.
- (ii) Government Resolution No. IS(A)-2(161)/56, dated the 16th July, 1956.
- (iii) Statement under the proviso to sub-section (2) of section 16 of the Tariff Commission Act, 1951, explaining the reasons why a copy each of the documents referred to at (i) and (ii) above could not be laid within the period mentioned in that sub-section. [Placed in Library. *See No. S-267/56.*]
- (3) (i) Report of the Tariff Commission on fair Retention prices (Ex-Works) of Pig Iron produced by the Indian Iron and Steel Company Limited, Calcutta.
- (ii) Government Resolution No. SC(A)-2(133), dated the 20th July, 1956.
- (iii) Statement under the proviso to sub-section (2) of section 16 of the Tariff Commission Act, 1951, explaining the reasons why a copy each of the documents referred to at (i) and (ii) above could not be laid within the period mentioned in that sub-section. [Placed in Library. *See No. S-28R/56.*]